

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1535/93.

Date of Order: 14.12.93

V.S.Raghavendra Swamy

.. Applicant.

A N D

1. Union of India Rep. by
Post Master General,
Andhra Pradesh Southern Region,
A.P.S.R., Kurnool - 518 005.

2. ~~Supra~~ ---
S.P.Os Kurnool Division,
Kurnool - 518 001. .. Responde

3. Post Master, Kurnool H.O. .. Respondents.

Counsel for the Applicant

.. Mr. B.R. Pathaiah

Counsel for the Respondents

.. Mr. N.R. Devraj

CORAM :

HON'BLE SHRI JUSTICE V. NELLA

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.).

To

1. The Post Master General Union of India,
Andhra Pradesh Southern Region,
A.P.S.R. Kurnool-5
2. The Superintendent of Post Offices,
S.P.Os Kurnool Division, Kurnool-1.
4. One copy to Mr.P.Rathaiah, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One spare copy.
7. One copy to Library, CAT.Hyd.

pvm

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice-Chairman)

Heard Sri P. Rathaiah, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant is working as Postal Assistant and he was ~~-----~~ assailed in this OA.

3. The applicant was relieved at Kurnool on 7-9-1993 afternoon. He preferred a representation dated 9-9-93 as ~~against the date of -----~~ submitted that a new incumbent had taken charge recently as PMG, Kurnool.

4. It was contended interalia for the applicant that in view of the recent strike of employees of Kurnool Division, the applicant was picked arbitrarily for transfer. We feel that in the circumstances, it is just and proper to pass the following order :

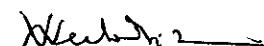
The PMG, Kurnool, has to dispose of the representation dated 9-9-1993 within two weeks from the date of receipt of this order. He ^{is} also to consider the leave already applied for ~~by~~ the applicant and pass the appropriate orders within two weeks from the date of receipt of this order.

5. The OA is ordered accordingly at admission stage.

No costs.

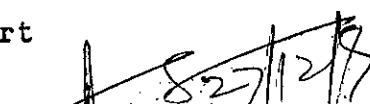


(R. Rangarajan)
Member (Admn)



(V. Neeladri Rao)
Vice Chairman

Date : December 14, 93
Dictated in the Open Court

 8271283

Deputy Registrar (J)

TYPED BY

2/1/94
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR. J. M. T. VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER(A)

Dated: 14/12/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No. 1535 in 93

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

